

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6570/2022

(Arising out of impugned final judgment and order dated 10-03-2022 in CRLA No. 1674/2019 passed by the High Court Of Judicature At Allahabad)

SANJEEV KUMAR & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No. 97997/2022 - EXEMPTION FROM FILING O.T.)

Date : 18-10-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Petitioner(s) Mr. Ratnakar Das, Sr. Adv.
Mr. Abhish Kumar, AOR

For Respondent(s) Mr. Apoorva Agrawaal, A.A.G.
Mr. Rajat Singh, AOR
Mr. Abhishek Singh, Adv.
Mr. Sarthak Chandra, Adv.

Mr. Christopher Dsouza, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Hearing expedited.

Until further orders, interim order dated
01.08.2022 granting protection to the appellants shall
continue.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(ANU BHALLA)
COURT MASTER

